

(a) whether it is a fact that the Reserve Bank of India has decided to extend credit facilities to Service Co-operatives through Apex Banks instead of through Governmental Agencies; and

(b) if so, what are the reasons for that decision?

**THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI):** (a) No, Sir. The Reserve Bank of India has been advancing loans to the co-operative movement only through the State co-operative banks and not through Governmental agencies.

(b) Does not arise.

#### WATER LOGGING OF COLONIES ON NAJAFGARH ROAD, DELHI

100. **SHRI MAHESWAR NAIK:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the colonies on both sides of the two-mile stretch of Najafgarh Road from Motinagar to Tilaknagar were inundated following the downpour of rain on the night of August 9, 1959;

(b) whether it is also a fact that most of these colonies built during the last four or five years become water-logged annually because of inadequate drainage facilities there; and

(c) if so, whether Government have taken or proposed to take any steps of a permanent nature to develop the sites to prevent annual recurrence of inundation?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR):** (a) Yes.

(b) and (c). The water-logging, which has been noticed only during the past two years, is due to the obstructions of the existing water courses, cross drainage works and culverts, caused as a result of the construction of an underground sewer main in the Najafgarh Road. It is expected that, after the completion of

this sewer main and the clearing of the water courses and cross drainage works now choked, the situation will improve. If not, the drainage area will be examined and steps will be taken by the Delhi Municipal Corporation to secure efficient drainage of storm-water in the area. The cleaning of the Najafgarh drain has also helped to ease the situation to a considerable extent.

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#### PAPERS LAID ON THE TABLE

##### AMENDMENTS IN THE COAL MINES (CONSERVATION AND SAFETY) RULES 1954

**THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA):** Sir, on behalf of Sardar Swaran Singh, I beg to lay on the Table, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy each of the following Notifications publishing certain amendments in the Coal Mines (Conservation and Safety) Rules, 1954:—

- (i) Ministry of Production Notification S.R.O. No. 197, dated the 8th January, 1957.
- (ii) Ministry of Production Notification S.R.O. No. 298, dated the 21st January, 1957.
- (iii) Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification S.R.O. No. 2244, dated the 26th June, 1957.
- (iv) Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification S.R.O. No. 2245, dated the 26th June, 1957.
- (v) Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification S.R.O. No. 2251, dated the 1st August, 1957.

[Placed in Library. See No. LT-1500/59 for (i) to (v).]